

ITEM NO.25

Court 3 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1308/2021 in W.P.(C) No. 650/2021

(Arising out of impugned final judgment and order dated 30-06-2021  
in W.P.(C) No. No. 650/2021 passed by the Supreme Court Of India)

SATHYA NARAYAN PERUMAL & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.98810/2021-MODIFICATION OF COURT ORDER )

Date : 31-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Prashant Bhushan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Liberty is granted to serve advance copy on the Standing  
Counsel, who had appeared for the concerned authorities on the  
earlier occasion in the writ petition.

List this matter on 09.09.2021.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)

